

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 19
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India
v.
Basic India Ltd.

.... Applicant
.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 14.06.2019

Coram:

SH. R. VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):- Mr. Abhay Kaushik, Adv.

ORDER

CA-1155(PB)/2019:-

At the request of Learned Counsel for the applicant, the matter is adjourned to 08.07.2019.

CA-1164(PB)/2019:-

Status report filed by the resolution professional along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

— Sd/ —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— Sd/ —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)